

as per the resolution of the emergency meeting of the Academic Council held on 8.10.2016 i.e. 7.5% for ST, 15% for SC, and 27% for OBC.

The Ministry of Human Resource Development vide its letter dated 24.10.2016 communicated to the Vice Chancellor (incharge) that the Academic Council/Deans and Heads of Departments are not competent to take decisions on or change reservation in admission prescribed in the Central Educational Institutions (Reservation in Admission) Act, 2006 and Central Educational Institutions (Reservation in Admission) Amendment Act, 2012.

The resolution dated 22.10.2016 was also challenged *vide* WPC No. 855 of 2016 in the High Court of Manipur. The High Court of Manipur *vide* its order dated 26.10.2016 directed as under:-

“that the percentage of reservation as mentioned in the impugned decisions/directions of the Manipur University, i.e., 7.5% for ST, 15% for SC and 27% for OBC shall not be applicable in the ongoing admission process BUT the percentages of reservation as directed in the judgment and order dated 01.09.2015 in W.P.(C) No. 753 of 2014 i.e., 31% for ST, 2% for SC and 17% for OBC shall be applicable in the ongoing admission process.”

Apart from this, Writ Appeal No. 40 of 2015 (Manipur) and 83 of 2016 (Meghalaya) have also been filed in the Division Bench of the High Court of Meghalaya for staying the order dated 01.09.2015 of Hon'ble High Court of Manipur in WP(C) No. 753/2014.

The matter is still *sub-judice* in the Hon'ble High Court of Meghalaya.

Ban on broadcasting of Pakistani TV/Radio channels in India

†*171. DR. VINAY P. SAHASRABUDDHE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government proposes to ban the broadcasting of Pakistani TV/Radio channels in India, if so, the details thereof;

(b) the total number of such TV/Radio channels directly broadcasting in India; and

(c) the manner in which Government monitors their audio/video contents?

† Original notice of the question was received in Hindi.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI M. VENKAIAH NAIDU): (a) to (c) Permission to uplink/downlink a private satellite TV channel in India is granted by Ministry of Information and Broadcasting as per the Policy Guidelines for Uplinking or Downlinking of TV channels. Similarly permission to broadcast FM Radio is granted as per Policy Guidelines of FM Radio (Phase III). No permission has been granted by this Ministry to any Pakistani TV or Radio Channel to broadcast in India. Therefore, the question of banning the same or monitoring their content does not arise.

Allocation for Smart City Mission in 2015-16

*172. PROF. M. V. RAJEEV GOWDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total budgetary allocation for the Smart City Mission in the year 2015-16 and whether these funds have been fully utilized;

(b) if so, the percentage of funds directed towards the proper development of water supply, sewerage, drainage and constructing smart toilets in Smart City projects; and

(c) the total percentage of funds directed towards mobility, smart parking facilities and smart transit?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):

(a) The total Budgetary Allocation to Smart City Mission in the Financial Year 2015-16, was ₹ 1,496.20 crore. ₹ 1,475.38 crore was released.

(b) and (c) Use of funds is given in the Smart City Proposal (SCP) of 20 Smart Cities. The SCPs of 20 Smart Cities indicate that for water supply 9.32%, sewerage and drainage 7.93%, smart toilets 0.02%, mobility 12.38%, smart parking 2.02% and smart transit 5.52% of the total of ₹ 48,063 crore have been earmarked.

Complaints by allottees of DDA Housing Scheme 2014

*173. SHRI P. BHATTACHARYA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether in Housing Scheme 2014, DDA has allotted EWS flat as a LIG flat to public and taken money of LIG flats even though these EWS flats do not meet standard of LIG norms;

(b) whether various complaints have already been made by allottees but no action taken, if so, the details thereof;